

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA-108 of 2014 in  
DFR-290 of 2014**

**Dated : 17<sup>th</sup> April, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**HEG Ltd. ... Appellant(s)  
Versus  
Madhya Pradesh Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Deepak Biswas  
Mr. Shashank Singh  
Mr. Niswath Mishra  
Mr. Shailaph Tewari  
Counsel for the Respondent(s): Mr. Aashish Bernard for R.1  
Mr. C.K. Rai for R.1

**ORDER**

**IA-108 of 2014  
*(Appl. for condonation of delay)***

This is an Application to condone the delay of 348 days in filing the Appeal as against the main Order dated 31.12.2012.

After hearing for some time, the learned counsel for the Applicant-Appellant seeks permission to withdraw this Application.

Accordingly, the permission is granted. The Application is dismissed. Consequently, the Appeal against the main Order dated 31.12.2012 is rejected.

**(Rakesh Nath)  
Technical Member**  
ts/js

**(Justice M. Karpaga Vinayagam)  
Chairperson**